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SECTION 3, SUB-SECTION (ii)

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 21st of June, 2017

NOTIFICATION

In pursuance of sub-clause (ii) of clause (a) of sub-section (1) of Section 138 of the Income-tax Act, 1961, the Central Government, hereby specifies Joint Secretary (Ops.), NATGRID, Ministry of Home Affairs, Government of India, for purposes of the said clause.

This Notification has to be read with order under section 138(1)(a) of Income-tax Act, 1961 dated 21.06.2017 in file of even number, issued by the Central Board of Direct Taxes, notifying Principal Director General of Income-tax (Systems) as the 'designated authority' for furnishing the 'bulk information' on certain identified parameters to the above authority, being notified.



(Rohit Garg)
Director-(ITA.II), CBDT

(F.No. 225/300/2016-ITA.II)

Notification No. 54/2017

To

The Manager,
Government of India Press,
Mayapuri, New Delhi

Copy forwarded to:-

1. PPS to FM/Dir(FMO)/OSD to MoS(R)/PPS to RS/PPS to Chairman, CBDT and all Members, CBDT
2. Joint Secretary (Ops.), NATGRID, Ministry of Home Affairs, Govt. of India
3. Pr. DGIT(Systems), N.Delhi
4. All Pr.CCsIT/DGsIT for kind information
5. ITCC, Central Board of Direct Taxes (4 copies)
6. O/o Pr. DGIT (Systems), New Delhi, for placing on the website: incometaxindia.gov.in
7. Addl. CIT, Data base Cell for uploading on Departmental Website
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